

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 140 of 2017

IN THE MATTER OF:

Indian Bank

...Appellant

Versus

M/s. Cethar Ltd. & Ors.

...Respondents

Present:

For Appellant :

**Shri R. Chandrachud, Shri Nitin Thukral,
Advocates**

For 1st & 5th Respondent:

**Shri Amitesh Chandra and Shri Prem Mardi,
Advocates**

For 2nd Respondent :

**Shri K. D. Sharma and Shri M. D. Sharma,
Advocates**

O R D E R

23.11.2017 Shri Nitin Thukral, learned counsel for the appellant submits that he has instructions from the officials of the Indian Bank to withdraw the appeal. Learned counsel for the respondent has no objection to such prayer. The appeal is accordingly dismissed as withdrawn. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member(Judicial)